

IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL

**PRESENT: Selvi. M.K. Jamuna, M.L.,
Vacation Sessions Judge, Dindigul.**

Thursday, the 27th day of May 2021

CV CrI.M.P. No.07/2021

Chellapandi, 38/2021 S/o. Pandian : Petitioner/A2

/vs/

State through
Inspector of Police, Viruveedu PS. : Respondent/Complainant
Cr. No. 172/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.A.Mariyappan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

ORDER

Petition filed U/s. 439 Cr.P.C. petitioner/A2 prays to enlarge him on bail for the offences punishable U/S. 294(b), 323, 307 IPC in Cr. No.172/2021 of the respondent police. The occurrence took place on 12.5.2021 and he was remanded on the same day.

The learned counsel for the petitioner/A2 stated that the defacto complainant and the petitioner are relatives and are residing in the same village, that there existed property dispute between them, that the petitioner is running a shop with the permission of the Village President, that on the date of alleged occurrence, the defacto complainant came to that shop, suddenly damaged the shop and threatened him, when the petitioner told him that he is going to lodge police complainant, that in order to avert complaint against him, the defacto complainant foisted this false complaint with false allegation, that he is innocent and he has not committed any offence as alleged, that the injured was discharged from the hospital, that the petitioner is belongs to respectable family and also law abiding citizen, that since he has permanent abode, there is no chance for absconding, that the petitioner was remanded on 12.5.2021 and they are in custody for the past 16 days.

The learned Public Prosecutor for the State vehemently raised objection for bail that due to enmity, on 12.5.2021 the accused quarrelled with the defacto complainant and on the same day at about 6.00 p.m., while the defacto complainant was speaking with his father and others, the accused came with aruval, abused him in filthy language and with intent to cause death attacked him with aruval and caused injuries to him, hence the case. However, he has conceded that the injured were discharged from the hospital and no previous case is pending.

.2.

Online submission of either side heard. Records perused. Considering the facts that the injured has already been discharged from the hospital and no previous case is pending against the petitioner/accused as stated by the learned Public Prosecutor and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant bail to petitioner/A2. Bail is granted to the petitioner/A2 on strict compliance of the following conditions.

1. The petitioner/A2 is directed to pay a sum of Rs.10,000/- (Rupees Ten Thousand only) as non-refundable amount, without prejudice of their rights, to the account of "Dean, Dindigul Medical College Head Quarters Hospital, Dindigul - 624 001 - **Account No.5616101004223 / IFSC Code No.CNRB0005616 (Canara Bank, Salai Road, Dindigul Branch) on or before 3.6.2021** for Corona Relief Activities. The Hospital Authorities are instructed to utilize the said amount to improve infrastructure facilities of the hospital.
2. After making payment and on production of copy of acknowledgment for payment, the petitioner/A2 is ordered to be released on bail on executing his own bond for a sum of Rs.1,000/- before Superintendent of Prison concerned.
3. The petitioner/ A2 is directed to surrender before the learned Judicial Magistrate, Nilakottai **in between the period from 19.07.2021 to 02.08.2021** and execute his own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stand cancelled automatically.
4. The petitioner/ A2 shall make himself available for interrogation by the police officer as and when required.
5. The petitioner/ A2 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioner/ A2 shall not abscond either during investigation or trial.

Pronounced by me, this the 27th day of May 2021.

**Sd/- M.K.Jamuna
Vacation Sessions Judge,
Dindigul**

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,
" https://districts.ecourts.gov.in/case_status/case_number"

Copy to

The Judicial Magistrate, Nilakottai
The Public Prosecutor, Dindigul.

The Inspector of Police, Viruveedu PS.,

To ensure social distancing, they are requested to
download the order from the official web site link.

Thiru.A.Mariyappan,, Advocate
for the petitioner.

The Superintendent, Sub Jail, Palani.